NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.96/(MAH)/2013 CA No. 75/2016

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.01.2017

NAME OF THE PARTIES: Mr. Rahul Tambe

V/s. M/s. Poona Kadabakuti Karkhandar Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	CS faw ms h. Chansas	PCS for 2 Respondents	Bl. and
	Charlac	1 2012	Androdala.
2	ATAY M.	PCS for	No Fotolala
	ANTARKAR	Petitioned	11/6

<u>ORDER</u> T.C.P. No. 96/397-398/CLB/MB/MAH/2013

- 1. Ld. Representative of both the sides are present. From the side of R-1 an election programme is placed on record, wherein four retiring Directors are proposed to be reappointed. On the other hand, from the side of the Petitioner it is strongly objected that the candidature of the Petitioner has been wrongly rejected.
- 2. Considering the allegations and counter allegations it is hereby directed that the process of election should not be held till the next date; now en-listed for Final disposal of the CP.

- 3. The R-1, and other Respondents are directed to maintain the status quo in respect of the immovable property, as well as, the constitution of the Board.
- 4. After mutual consent of both the sides the CP is therefore, listed for Final Hearing on 13.02.2017. Date is duly communicated to both the sides.

Sd/-**M. K. SHRAWAT** Member (Judicial)

Dated: 5th January, 2017.